

CENTRAL ELECTRICITY REGULATORY COMMISSION

RECORD OF PROCEEDINGS

Petition No.143/2006

Subject: Petition under Section 79 (1) (f) of the Electricity Act, 2003.

Coram: Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri V.S.Verma, Member

Date of hearing: **4.6.2009**

Petitioner: Indraprastha Power Generation Company Ltd, New Delhi

Respondents: Haryana Vidyut Prasaran Nigam Ltd, Panchkula.

Parties present: 1. Shri. S.K.Sharma, IPGCL
2. Shri M.L.Gupta, HVPNL
3. Shri B.K.Ashta, HVPNL

The representative of the respondent submitted that discussions between the parties were still continuing in terms of the order of the Appellate Tribunal, in order to arrive at an amicable settlement of the dispute. The representative of the respondent also submitted that the appeal filed before the Appellate Tribunal is listed on 1.7.2009 for reporting settlement and prayed that the matter be adjourned.

2. The representative of the petitioner had no objection to the request of the respondent for adjournment.

3. Prayer of the respondent accepted. Petition to be re-notified for hearing on 6.8.2009.

Sd/-
(K.S.Dhingra)
Chief (Legal)